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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. NO. 1066 of 2017

Naran Rout, son of Lachhaban Rout, aged about 40 years, Bunglow Peon (Since dismissed) attached to Financial Advisor, & Chief A/Cs. Officer, CLW, Chittaranjan at present residing at Village Chakpada, P.O. Banki, District- Cuttack, Orissa, Pin Code : 754008

... Applicant

Versus

1. Union of India, through the General Manager, C.L.W. Chittaranjan at Burdwan, Pin. 713331.

2. F.A. & C.A.O., C.L.W., Chittaranjan District. Burdwan, Pin. 713331.

... Respondents



No. O.A. 350/01066/2017

Date of order: 20.9.2017

Present: Hon'ble Mr. A.K. Pattnaik, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents : Mr. A.K. Banerjee, Counsel

O R D E R (Oral)

A.K. Pattnaik, Judicial Member:

Heard Mr. T.K. Biswas, Ld. Counsel for the applicant and Mr. A.K. Banerjee, Ld. Counsel for the official respondents.

2. Mr. Banerjee at the outset vehemently opposed the maintainability of this O.A. by drawing out attention to Annexure 'A-10' which has been issued to an advocate in response to a advocate's notice and submitted that a letter not communicated to the applicant by the respondents cannot be treated as an impugned order.

3. We are in agreement with the arguments advanced by Mr. Banerjee. Therefore, we think it to be a fit case as not being maintainable. However, Mr. T.K. Biswas prayed that the applicant may be granted liberty to make a comprehensive representation addressed to respondent No. 2 within a period of 4 weeks and, therefore, we dispose of this O.A. by granting liberty to the applicant to make a comprehensive representation enclosing all the required documents, as advised, to respondent No. 2 within a period of 4 weeks and if a representation is received within 4 weeks then the respondent No. 2 is directed to consider the same as per rules and regulations within a period of 6 weeks from the date of receipt of the representation.

4. We make it clear that though we have not entered into the merits of the case and all the points are left open for consideration of respondent No. 2 still then we hope and trust that after such consideration if the applicant is



found entitled to the benefits as claimed by him then the respondents may do the needful at their end.

5. With the aforesaid observation and direction, the O.A. is disposed of. Accordingly, both the M.A.s are also disposed of.
6. Copy of this order be handed over to Ld. Counsel for the applicant.
7. The applicant is directed to annex copy of this order along with all relevant documents with his representation.

(Dr. Nandita Chatterjee)
Administrative Member

(A.K. Patnaik)
Judicial Member

SP